

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 594-595 of 2020

IN THE MATTER OF:

G. Vinod

...Appellant

Versus

Venkataraman Jayagopal & Anr.

...Respondents

Present:

For Appellant: Mr. Satish Pandey, Advocate.

For Respondents: Mr. Murali Ananthivan and Mr. Goutham Shivshankar, Advocates for R-1.

ORDER
(Through Virtual Mode)

03.09.2020: Shri Murali Ananthivan, Advocate representing Respondent No. 1 seeks and is permitted to file reply affidavit within two weeks. Rejoinder thereto, if any, may be filed within one week. Notice to Respondent No. 2 has been received back undelivered. Appellant to provide fresh particulars of Respondent No. 2 as also email address and mobile phone number of Respondent No. 2 for effecting service of notice, within three days. Service be effected on Respondent No. 2 through any available mode. *Appellant shall be at liberty to serve Respondent No. 2 dasti.*

Post the appeal 'for admission (after notice)' on **9th October, 2020.**

[Justice Bansi Lal Bhat]
Acting Chairperson

[V. P. Singh]
Member (Technical)

[Dr. Alok Srivastava]
Member (Technical)

am/gc